

**Swiggy Limited**

CIN: L7410KA2013PLC096530

Registered Office: Sumadhura Capital Towers, 3rd- 6th Floor – Tower 1, Sy. No. 14 & 158, Pattanduru Agrahara, K R Puram Hobli, Bengaluru, Karnataka – 560066
Website: <https://www.swiggy.com/> E-mail: secretarial@swiggy.in

POSTAL BALLOT NOTICE

Members are hereby informed that pursuant to Section 108 and 110 of the Companies Act, 2013 ("Act"), read together with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, Secretarial Standard – 2 issued by the Institute of Company Secretaries of India on general meetings, the relaxations and clarifications issued by the Ministry of Corporate Affairs vide various Circulars ("MCA Circulars"), any circulars issued by the Securities and Exchange Board of India and other applicable laws and regulations, if any, Swiggy Limited ("Company") has completed the dispatch of notice along with explanatory statement on Wednesday, October 28, 2026 through electronic mode only to all those Members of the Company whose names are recorded in the Register of Members or Register of Beneficial Owners as on Friday, October 23, 2026 ("cut-off date") for seeking the approval of the shareholders of the Company through postal ballot by way of remote e-voting system, for the following matters:

Details of the Resolutions which are to be passed through Postal Ballot:

Sl. No	ITEMS	TYPE OF RESOLUTION
1	Re-appointment of Mr. Anand Kripalu (DIN: 0018324) as a Non-Executive, Independent Director & Chairman of the Company commencing from December 04, 2026, up to December 03, 2031	Special Resolution
2	Re-appointment of Ms. Suparna Mitra (DIN: 07135817) as a Non-Executive, Independent Director of the Company commencing from April 01, 2027, up to March 31, 2032	Special Resolution

The Company has engaged the services of National Securities Depository Limited ("NSDL"), to provide remote e-Voting facility for postal ballot in order to enable the members to cast their votes electronically. The voting rights of members shall be in proportion to the equity shares held by the members in the paid-up equity share capital of the Company as on the Cut-off Date. The detailed procedure for e-Voting is provided in the postal ballot notice. The e-voting period details are provided hereunder:

Commencement of e-voting period	Thursday, October 29, 2026, commences from 09:00 A.M IST
Conclusion of e-voting period	Friday, November 27, 2026, ends at 05:00 P.M. IST
Cut-off date for eligibility to vote	Friday, October 23, 2026

The e-Voting module shall be disabled by NSDL thereafter.

The communication of assent and dissent of the members would take place only through the remote e-Voting system. The shareholders would have the option to vote only through remote e-Voting and voting through physical ballot papers will not be provided. Only those members whose names are recorded in the Registers of Members of the Company or in the Registers of Beneficial Owners maintained by the Depositories as on the cut-off date will be entitled to cast their votes as assent or dissent by remote e-Voting. Once the vote on the resolution is cast by the Member, he/she shall not be allowed to change it subsequently.

It is clarified that all the persons who are Members of the Company as on October 23, 2026 (including those members who may not have received this Notice due to non-registration of their E-mail IDs with the Company or with the Depositories/Depository Participants) shall be entitled to vote in relation to the resolution specified in the Notice and any person who is not a Member as on the Cut-off should treat this Notice for information purpose only.

In case of any queries, you may refer to the Frequently Asked Questions (FAQs) for shareholders and e-voting user manual for shareholders available at the download section of www.evoting.nsdl.com or call on: 022-48867000 or send a request to evoting@nsdl.com.

The postal ballot notice is made available on the website of the Company at <https://www.swiggy.com/>, Website of Stock Exchanges where the equity shares of the Company are listed, i.e. National Stock Exchange of India Limited ("NSE") at <https://www.nseindia.com/> and BSE Limited ("BSE") at <https://www.bseindia.com/> and the NSDL's website at www.evoting.nsdl.com.

The Board of Directors of the Company at its meeting held on Thursday, October 22, 2026, has appointed Mr. Sudhir V Huliyalkar, failing him, Mr. Sudhindra K S, from Sudhir Huliyalkar & Co., Practising Company Secretary, as scrutineer (the "Scrutinizer") for conducting the postal ballot process in fair and transparent manner.

Members who have not updated their e-mail address are requested to register the same in respect of shares held by them in electronic form with the Depository through their Depository Participant.

The scrutineer will submit his report to the Chairman, or any other person as authorised by the Chairman, and the result shall be declared within 2 working days of the conclusion of the remote e-voting process.

The result along with the scrutineer's report shall be placed on the Company's website at <https://www.swiggy.com/> and the website of NSDL at www.evoting.nsdl.com and will be communicated to the stock exchanges on which the shares of the Company are listed.

For Swiggy Limited**Sd/-****Cauveri Sriram**

Company Secretary and

Compliance Officer

Location: Bengaluru**Date:** October 29, 2026**FORM A
PUBLIC ANNOUNCEMENT**

[Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017]

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
BLINQIO SOFTWARE INDIA PRIVATE LIMITED**

1. Name Of Corporate Person	BLINQIO SOFTWARE INDIA PRIVATE LIMITED
2. Date Of Incorporation of Corporate Person	12th March 2024
3. Authority Under Which Corporate Person is incorporated / Registered	Registrar of Companies, Bengaluru
4. Corporate Identity Number of Corporate Person	U62011KA2024FTC186095
5. Address of the Registered Office and Principal Office (If Any) of Corporate Person	02B114 WeWork Galaxy, MG Road 43, Residency Road, Ashok Nagar, CMP Centre And School, Bangalore, Bangalore North, Karnataka, India, 560025
6. Liquidation Commencement Date of Corporate Person	26th October 2026
7. Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	C. Dwarakanath No.31, Vidya Bhavan, 3rd Floor, Rear Block, Opp. Karanji Anjaneya Temple, West Anjaneya Temple Street, Basavanagudi, Bengaluru, Karnataka- 560004 Reg. No: IBB/IPA-002/IP-N00711/2018-2019/12318 Email: dwarakanath.c@gmail.com Tel: 080-41203012
8. Last Date for Submission of Claims	25th November 2026

Notice is hereby given that the **BLINQIO SOFTWARE INDIA PRIVATE LIMITED** has commenced voluntary liquidation on 26th October 2026.

The Stakeholders of **BLINQIO SOFTWARE INDIA PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before 25th November 2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
C. Dwarakanath
Liquidator of Blinqio Software India Private Limited

Date: 28/10/2026

Place: Bengaluru

**Triton Valves Limited**

CIN : L25119KA1975PLC002867

Regd. Office: Sunrise Chambers, 22, Ulsoor Road,
Bengaluru-560 042 Ph: +91 80 25588965/66 Fax: +91 80 25586483
Email: investors@tritonvalves.com Web: www.tritonvalves.com

NOTICE**(For the attention of the Equity Shareholders of the Company)****Transfer of Equity Shares of the Company to Investors
Education and Protection Fund (IEPF).**

This Notice is hereby given pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules") as amended from time to time by the Ministry of Corporate Affairs, the Company is mandated to transfer all equity shares of the Company in respect of which the dividend has not been paid or claimed during the past seven consecutive years from 2018-19 shall be transferred by the company to the Demat account of Investor Education and Protection Fund (IEPF) Authority.

In accordance with the various requirements as set out in the Rules, the Company has communicated individually to the concerned shareholders at their latest available address, whose shares are liable to be transferred to the IEPF Account under the said Rules for taking appropriate actions.

The Company has uploaded the details of such Shareholders and Shares due for transfer to the IEPF Account on its website at www.tritonvalves.com. The Shareholders are requested to visit to the website of the Company to verify the details of un-encashed Dividends and the Shares liable to be transferred to the IEPF Account.

In case the Company does not receive any valid claim from the concerned shareholders by 24th November 2026 the Company shall with a view to adhering with the requirements of the rules, transfer the shares to IEPF account by the due date as per the procedure set out in the rules. The concerned shareholders may note that upon such transfer, both the unclaimed dividend and the shares transferred to IEPF including all benefits accruing on such shares, if any can be claimed back by those shareholders from IEPF Authority after following the procedure prescribed under the "Rules" at www.iepf.gov.in.

No claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said rules.

For any queries on the matter above, the shareholders are requested to contact the Company's Registrar and Share Transfer Agent, M/s. Integrated Registry Management Services Private Limited, at No. 30, Ramana Residency, 4th Cross, Sampige Road, Malleswaram, Bengaluru - 560003; Tel: +91 80 23460815-818; email Id: Einwardbg@integratedregistry.co.in.

For Triton Valves Limited
Sd/-
Bibhuti Bhushan Mishra
Company Secretary

Place : Bengaluru

Date : 29th October 2026

Asset Reconstruction Company (India) Ltd. (Arcil)

Acting in its capacity as Trustee of various Arcil Trusts

Arcil office: The Ruby, 10th floor, 29, Senapati Bapat Marg, Dadar (West) Mumbai-400 028

Website: <https://XpertAuction.com/>; CIN-U65999MH2002PLC134884**PUBLIC NOTICE FOR SALE THROUGH ONLINE E-AUCTION IN EXERCISE OF THE POWERS UNDER THE
SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT,
2002 (SARFAESI ACT) READ WITH RULES 6, 8 & 9 OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002**

Notice is hereby given to the public in general and to the Borrower (s) / Guarantor (s) / Mortgagor (s), in particular, that the below described immovable properties mortgaged/charged to the Asset Reconstruction Company (India) Limited, acting in its capacity as Trustee of various Arcil Trusts ("ARCIL") (pursuant to the assignment of financial asset vide registered Assignment Agreements), will be sold on "As is where is", "As is what is", "Whatever there is" and "Without recourse basis" by way of online e-auction, for recovery of outstanding dues of together with further interest, charges and costs etc., as detailed below in terms of the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rules 6, 8 and 9 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Name of the Borrower / Co-Borrower/s / Guarantor/s / Mortgager/s	LAN No. & Selling Bank	Trust Name	Outstanding amount as per SARFAESI Notice dated 11-03-2025	Possession type and date	Earnest Money Deposit (EMD)
Borrower: Chandrashekhhar M R Co-Borrower: Rajamma M, Revannasiddaiah G	H0000000164743 Vastu Housing Finance Corporation Limited (VHFC)	Arcil-Trust-2026-035	Rs. 2178855/- as on 09-03-2025 + further Interest thereon + Legal Expenses.	Physical on 14-01-2026 Will be arranged on request area adm. 1450 sq. ft.	Rs.3,60,000/- (Rs. Three Lakh Sixty Thousand only) Rs. 36,00,000/- (Rs. Thirty Six Lakh only) On 30-11-2026 at 2:30 PM

Description of the Secured Asset being auctioned: All that piece and parcel bearing Assessment No.105/1, Situated at Madhalakote Grama,Kasaba Hobli, Nelamangala Taluk, Bangalore Urban District, Karnataka, 562123 and measuring East to West: 85 feet, North to South: 95 feet. and Boundaries As Follows: East – Road, West – Nakashe Road and Property belongs to Mr. Ramaiah North – Government Road, South - Remaining Portion of the same Property

Pending Litigations known to ARCIL	Nil	Encumbrances/Dues known to ARCIL	Nil
Last Date for submission of Bid	Same day 2 hours before Auction	Bid Increment amount:	As mentioned in the BID document

Demand Draft to be made in name of: Arcil-Trust-2026-035 Payable at Par

RTGS details Arcil-Trust-2026-035, Trust Account No: 5750001986832, HDFC Bank Limited, Branch: Kamla Mill Extn Ctr, Mumbai, IFSC Code: HDFC0000542

Name of Contact person & Shekhar Sharma - 86557 96116, Navneet Singh - 99991 05933, Arpit Choudhary - 7357375589 number

Terms and Conditions:

- The Auction Sale is being conducted through e-auction through the website <https://XpertAuction.com> and as per the Terms and Conditions of the Bid Document, and as per the procedure set out therein.
- The Authorised Officer ("AO") ARCIL shall not be held responsible for internet connectivity, network problems, system crash down, power failure etc.
- At any stage of the auction, the AO may accept/reject/modify/cancel the bid/off or post-pone the Auction without assigning any reason thereof and without any prior notice.
- The successful purchaser/bidder shall bear any statutory dues, taxes, fees payable, applicable GST on the purchase consideration, stamp duty, registration fees, etc. that is required to be paid in order to get the secured asset conveyed/delivered in his/her/its favour as per the applicable law.
- The intending bidders should make their own independent enquiries/ due diligence regarding encumbrances, title of secured asset and claims/rights/dues affecting the secured assets, including statutory dues, etc., prior to submitting their bid. The auction advertisement does not constitute and will not constitute any commitment or any representation of ARCIL. The Authorized Officer of ARCIL shall not be responsible in any way for any third-party claims/rights/dues.
- The particulars specified in the auction notice published in the newspaper have been stated to the best of the information of the undersigned; however undersigned shall not be responsible / liable for any error, misstatement or omission.
- The Borrower/ Guarantors/ Mortgagors, who are liable for the said outstanding dues, shall treat this Sale Notice as a notice under Rules 8 and 9 of the Security Interest (Enforcement) Rules, about the holding of the above mentioned auction sale.
- In the event, the auction scheduled hereinabove fails for any reason whatsoever, ARCIL has the right to sell the secured asset by any other methods under the provisions of Rule 8(5) of the Rules and the Act.

Place: Bangalore

Date: 29.10.2026

Sd/-

Authorized Officer

Asset Reconstruction Company (India) Ltd.

Asset Reconstruction Company (India) Ltd. (Arcil)

Acting in its capacity as Trustee of various Arcil Trusts

Arcil office: The Ruby, 10th floor, 29, Senapati Bapat Marg, Dadar (West) Mumbai-400 028

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SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT,
2002 (SARFAESI ACT) READ WITH RULES 6, 8 & 9 OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002**

Notice is hereby given to the public in general and to the Borrower (s) / Guarantor (s) / Mortgagor (s), in particular, that the below described immovable properties mortgaged/charged to the Asset Reconstruction Company (India) Limited, acting in its capacity as Trustee of various Arcil Trusts ("ARCIL") (pursuant to the assignment of financial asset vide registered Assignment Agreements), will be sold on "As is where is", "As is what is", "Whatever there is" and "Without recourse basis" by way of online e-auction, for recovery of outstanding dues of together with further interest, charges and costs etc., as detailed below in terms of the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rules 6, 8 and 9 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Name of the Borrower / Co-Borrower/s / Guarantor/s / Mortgager/s	LAN No. & Selling Bank	Trust Name	Outstanding amount as per SARFAESI Notice dated 17/Jan/23.	Possession type and date	Earnest Money Deposit (EMD)
Borrower: RAVI K Co-Borrower: SANGEETHA M	LP0000000058289 Vastu Housing Finance Corporation Limited (VHFC)	Arcil-Trust-2025-018	Rs. 2,06,74,88/- as on 5/Jan/23 + further Interest thereon + Legal Expenses.	Physical on 20/09/2023 Will be arranged on request together with 2/9th share in undivided interest in land measuring East to West 13.3 Feet., and North to South 17.9 Feet	Rs. 2,00,000/- (Rupees Two Lakh only) Rs. 20,00,000/- (Rupees Twenty Lakh only) On 30-11-2026 at 2:30 PM

Description of the Secured Asset being auctioned: All that piece and parcel of the property bearing Shop No.1 and 2 in South Eastern Corner Side of First Floor of entire property bearing No.170, Old Nos.9 and 10, BBMP Ward No.119, Dharmaraya Swamy Temple and BBMP Khehra No.PID No.47.5-170E, New No.170E, Situated at Benki Nawab Lane, Sader Partapur Road, Cross, Bangalore-560 002, with all appurtenances, easementary rights, common passages, stair case etc., together with 2/9th share in undivided interest in land measuring East to West 13.3 Feet., and North to South 17.9 Feet North By: Shop No.3, South By: Private Property that of Sanaula Sabzvase & Others East By: Basheera Begum's Property, West By: Common Passage of 4.6 width

Pending Litigations known to ARCIL	Nil	Encumbrances/Dues known to ARCIL	Nil
Last Date for submission of Bid	Same day 2 hours before Auction	Bid Increment amount:	As mentioned in the BID document

Demand Draft to be made in name of: Arcil-Trust-2025-018 Payable at Par

RTGS details Arcil-Trust-2025-018, Trust Account No: 5750001745590, HDFC Bank Limited, Branch: Kamla Mill Extn Ctr, Mumbai, IFSC Code: HDFC0000542

Name of Contact person & Shekhar Sharma - 86557 96116, Navneet Singh - 99991 05933, Arpit Choudhary - 7357375589 number

Terms and Conditions:

- The Auction Sale is being conducted through e-auction through the website <https://XpertAuction.com> and as per the Terms and Conditions of the Bid Document, and as per the procedure set out therein.
- The Authorised Officer ("AO") ARCIL shall not be held responsible for internet connectivity, network problems, system crash down, power failure etc.
- At any stage of the auction, the AO may accept/reject/modify/cancel the bid/off or post-pone the Auction without assigning any reason thereof and without any prior notice.
- The successful purchaser/bidder shall bear any statutory dues, taxes, fees payable, applicable GST on the purchase consideration, stamp duty, registration fees, etc. that is required to be paid in order to get the secured asset conveyed/delivered in his/her/its favour as per the applicable law.
- The intending bidders should make their own independent enquiries/ due diligence regarding encumbrances, title of secured asset and claims/rights/dues affecting the secured assets, including statutory dues, etc., prior to submitting their bid. The auction advertisement does not constitute and will not constitute any commitment or any representation of ARCIL. The Authorized Officer of ARCIL shall not be responsible in any way for any third-party claims/rights/dues.
- The particulars specified in the auction notice published in the newspaper have been stated to the best of the information of the undersigned; however undersigned shall not be responsible / liable for any error, misstatement or omission.
- The Borrower/ Guarantors/ Mortgagors, who are liable for the said outstanding dues, shall treat this Sale Notice as a notice under Rules 8 and 9 of the Security Interest (Enforcement) Rules, about the holding of the above mentioned auction sale.
- In the event, the auction scheduled hereinabove fails for any reason whatsoever, ARCIL has the right to sell the secured asset by any other methods under the provisions of Rule 8(5) of the Rules and the Act.

Place: Bangalore

Date: 29.10.2026

Sd/-

Authorized Officer

Asset Reconstruction Company (India) Ltd.

PURVA OAK PRIVATE LIMITED

Registered Office: No.130/2, Ulsoor Road, Bengaluru-560 042, India

Corporate Identification Number: U65100KA2016PTC096197

Email: investors@purvankara.com | Website: <https://www.purvankara.com/purva-oak>**Statement of unaudited Financial Results for the quarter and half year ended September 30, 2026**

(Rs. in Lakhs)

Sl. No.	Particulars	Quarter ended 30.09.2026	Corresponding Quarter ended 30.09.2025	Year to date figures for the current period ended 30.09.2026	Year to date figures for the preceding period ended 30.09.2025	Previous Year Ended 31.03.2026
		Unaudited	Unaudited	Unaudited	Unaudited	Audited
1	Total Income from Operations	1,680.98	-	2,415.41	-	5,708.18
2	Net Loss for the period (before Tax Exceptional and/or Extraordinary items)	(107.74)	(401.45)	(481.53)	(831.68)	(2,233.29)
3	Net Loss for the period before tax (after Exceptional and/or Extraordinary items)	(107.74)	(401.45)	(481.53)	(831.68)	(2,233.29)
4	Net Loss for the period after tax (after Exceptional and/or Extraordinary items)	(121.91)	(300.41)	(401.63)	(622.36)	(1,671.22)
5	Total Comprehensive Income for the period (Comprising Loss for the period (after tax) and Other Comprehensive Income (after tax))	(121.91)	(300.41)	(401.63)	(622.36)	(1,669.40)
6	Paid up Equity Share Capital	1.00	1.00	1.00	1.00	1.00
7	Reserves (excluding Revaluation Reserve and Securities Premium a/c)	(2,576.38)	(1,127.73)	(2,576.38)	(1,127.73)	(2,174.76)
8	Securities Premium Account	-	-	-	-	-
9	Net worth	(2,575.38)	(1,126.73)	(2,575.38)	(1,126.73)	(2,173.76)
10	Paid up Debt Capital / Outstanding Debt	82,124.67	42,415.31	82,124.67	42,415.31	65,334.52
11	Outstanding Redeemable Preference Shares	-	-	-	-	-
12	Debt Equity Ratio	(41.99)	(52.07)	(41.99)	(52.07)	(41.47)
13	Earnings per equity share of Rs. 100 each (for continuing and discontinued operations)					
1	Basic	(12,191.00)	(30,041.00)	(40,163.00)	(62,236.00)	(1,67,122.00)
2	Diluted	(12,191.00)	(30,041.00)	(40,163.00)	(62,236.00)	(1,67,122.00)
14	Capital Redemption Reserve	-	-	-	-	-
15	Debtenture Redemption Reserve	-	-	-	-	-
16	Debt Service Coverage Ratio	(0.03)	(0.20)	(0.03)	(0.20)	(0.03)
17	Interest Service Coverage Ratio	(0.03)	(0.20)	(0.07)	(0.20)	(0.25)

Notes:

- The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 52 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the website of the BSE Limited (www.bseindia.com) and the Company (www.purvankara.com/purva-oak).
- For the other line items referred in Regulation 52 (4) of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015, pertinent disclosures are available on the website of the BSE Limited (www.bseindia.com) and the Company (www.purvankara.com/purva-oak).
- There is no impact on net profit/loss, total comprehensive income or any other relevant financial item(s) due to change(s) in accounting policies for the quarter and half year ended 30th September 2026.

Place: Bengaluru, India

Date : October 28, 2026

For and on behalf of the Board of Directors of
Purva Oak Private Limited**Sd/-**

Niraj Kumar Gautam

Designation: Director

DIN: 07868503

